

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA, 1234 of 1996

Date of Order: 05-02-98.

Present: Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman.
Hon'ble Mr.S.Dasgupta, Administrative Member.

GANPATI KARMAKAR

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.S.K.Ghosh, counsel.

For the respondents: Mrs.U.Sanyal, counsel.

Heard on: 05-02-98.

O R D E R

S.N.Mallick, VC

In this application, the petitioner has challenged the Order of Suspension passed by the respondent authorities dated 22.2.96. Mrs.U.Sanyal, 1d.counsel appearing for the respondents, has submitted that the above Order of Suspension has already been revoked by the Office Memo No.F2-4/95 dated 2.1.97. Mrs.Sanyal, also files reply which may be kept with the record.

Mr.Ghosh, 1d.counsel appearing for the petitioner also concedes that the Order of Suspension has been revoked and the petitioner has resumed his duties.

Under the circumstances, the 1d.counsel for the petitioner does not want to proceed with this application. But, both the 1d.counsel submit that the averments made by the parties in the application and in the reply thereto, are not denied.

The application stands dismissed for 'non-prosecution'. No order as to costs.